

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 911
TO BE ANSWERED ON 09.02.2022

HOUSES FOR SCs/STs UNDER PMAY-G

911 SHRI KAMAKHYA PRASAD TASA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of minorities included in the allocation of targets in 2021 as compared to 2020;
- (b) the number of SCs/STs included in the allocation of targets in 2021 as compared to 2020;
- (c) whether steps have been taken to assist poor households, minorities, SC/ST communities to get access to the benefits of the PMAY-G scheme; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI FAGGAN SINGH KULASTE)

- (a) The house allocation and sanction for minorities against targets of FY 2019-20, 2020-21 and 2021-22 (as on 04.02.2022) are given as under:-

Financial Year	Total Target allocated by Ministry to States/Union Territories (UTs)	House Allocation for Minorities by States/UTs	Houses Sanctioned for Minorities
2019-20	58,62,199	6,91,395	6,71,747
2020-21	43,69,690	9,25,902	8,35,594
2021-22	61,02,372	3,30,428	1,80,769

- (b) The house allocation and sanction for SC/ST against targets of FY 2019-20, 2020-21 and 2021-22 (as on 04.02.2022) are given as under:-

Financial Year	Total Target allocated by Ministry to States/Union Territories (UTs)	House Allocation for SC/ST by States/UTs	Houses Sanctioned for SC/ST
2019-20	58,62,199	23,81,560	21,20,072
2020-21	43,69,690	14,37,055	12,55,710
2021-22	61,02,372	24,63,832	10,60,063

(c) & (d) Following steps have been taken to assist minorities and SC/ST beneficiaries to get access to the benefits of the PMAY-G:-

- i. Earmarking of separate budget for SC/ST.
- ii. Minimum 60% of targets are earmarked for SC/ST beneficiaries, and as far as possible 15% of the targets are earmarked for minorities. This is subject to availability of eligible houseless households or those with deficient housing than the benchmark level drawn on the basis the SECC .
- iii. Additional priority is accorded to beneficiary families of The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, commonly known as Forest Rights Act within the sub-group having same deprivation score.
- iv. 5% of the Annual Central Allocation is retained at Central Level and the same is used for financing the proposals received from the State Governments for Special Projects. The settlement of families affected due to / benefited by “The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006” is one of the eligible category of Special Projects by the State Governments/ UT Administrations.
